GOVERNMENT OF INDIA

MINISTRY OF HOME AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION NO. 365

## TO BE ANSWERED ON THE 05TH FEBRUARY, 2020/MAGHA 16, 1941 (SAKA)

**DATA ON ILLEGAL IMMIGRANTS**

365. SHRI HUSAIN DALWAI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the number of illegal immigrants deported to various countries since January, 2018, country-wise and year-wise details thereof;

(b) the details of the total number of persons convicted under the Foreigners Act, 1946 from 1 January, 2018 to 31 December, 2019, State/UT-wise and section-wise; and

(c) the details of the total number of Rohingya Muslims deported since August, 2017, along with the place of deportation?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI NITYANAND RAI)

(a): The powers of the Central Government under Section 3(2)(e) and 3(2)(c) of The Foreigners Act, 1946 to detain and deport foreign nationals have been entrusted to State Governments under Article 258 (1) of the Constitution of India vide Notification dated 19th April, 1958. UT Administrations have also been directed under Article 239 of the Constitution of India to execute these powers of the Central Government vide Notification dated 19th April, 1958. Similarly, Bureau of Immigration has also been delegated these powers since the year 2000.

As per the available information, 3311 foreign nationals have been deported by Bureau of Immigration during the Calendar years 2018 and 2019. Country-wise and year-wise details of foreigners deported are enclosed at **Annexure-A.**

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(b): During 2018, 852 persons have been convicted under the Foreigners Act, 1946 and the Registration of Foreigners Act, 1939. State/UT-wise details are enclosed at **Annexure-B**.

(c) All non-citizens are uniformly subject to the same legal provisions regarding their deportation/repatriation. Appropriate action is taken by the competent authority as per the provisions of The Foreigners Act, 1946 and The Passport (Entry into India) Act, 1920.

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**Annexure-A**

Country- wise statistics of Foreigners Deported-during 2018-2019

|  |  |  |
| --- | --- | --- |
| **Country** | **No. of deported Foreigners** | |
|  | **2018** | **2019** |
| Afghanistan | 33 | 142 |
| Angola | 0 | 1 |
| Australia | 1 | 1 |
| Austria | 1 | 0 |
| Bahrain | 0 | 1 |
| Bangladesh | 445 | 299 |
| Brazil | 0 | 1 |
| Burundi | 1 | 0 |
| Cameroon | 8 | 13 |
| Canada | 5 | 0 |
| China | 2 | 9 |
| Colombia | 1 | 1 |
| Congo | 12 | 8 |
| Cote D’ivoire | 13 | 18 |
| Democratic Republic of Congo(Zaire) | 0 | 1 |
| Czech | 2 | 0 |
| Djibouti | 1 | 1 |
| Ethiopia | 3 | 2 |
| France | 1 | 5 |
| Germany | 1 | 4 |
| Ghana | 9 | 1 |
| Guinea | 1 | 1 |
| Indonesia | 1 | 3 |
| Iran | 13 | 20 |
| Iraq | 6 | 7 |
| Ireland | 1 | 0 |
| Israel | 1 | 1 |
| Italy | 1 | 0 |
| Japan | 0 | 6 |
| Jordan | 1 | 1 |
| Kenya | 18 | 21 |
| Kyrgyzstan | 3 | 0 |
| Laos | 6 | 2 |
| Liberia | 3 | 4 |
| Malawi | 1 | 1 |
| Malaysia | 0 | 3 |
| Maldives | 0 | 1 |
| Mali | 0 | 1 |
| Myanmar (Burma) | 38 | 16 |
| Namibia | 1 | 2 |
| Nepal | 6 | 1 |
| New Zealand | 0 | 1 |
| Niger | 1 | 4 |
| Nigeria | 711 | 657 |
| North Korea | 1 | 0 |
| Oman | 2 | 2 |
| Pakistan | 0 | 5 |
| Philippines | 2 | 2 |
| Poland | 1 | 1 |
| Republic of Korea | 02 | 0 |

|  |  |  |
| --- | --- | --- |
| Romania | 0 | 3 |
| Russian Federation | 8 | 8 |
| Rwanda | 1 | 0 |
| Saudi Arabia | 2 | 1 |
| Sierra Leone | 0 | 1 |
| Senegal | 3 | 0 |
| Singapore | 4 | 2 |
| Somalia | 119 | 9 |
| South Africa | 6 | 2 |
| South Sudan | 2 | 0 |
| Spain | 0 | 2 |
| Sri Lanka | 6 | 7 |
| Stateless (Tanzania) | - | 5 |
| Sudan | 26 | 29 |
| Sweden | 0 | 1 |
| Syrian Arab Republic | 3 | 1 |
| Thiland | 69 | 49 |
| Turkey | 0 | 1 |
| Uganda | 36 | 98 |
| Ukrain | 0 | 4 |
| U.A.E | 0 | 0 |
| United Kingdom | 10 | 8 |
| United republic of Tanzania | 49 | 48 |
| United state of America | 02 | 3 |
| Uzbekistan | 12 | 12 |
| Vietnam | 0 | 1 |
| Yemen | 8 | 10 |
| Zambia | 1 | 1 |
| Zimbabwe | 4 | 3 |
| **Total** | **1731** | **1580** |

|  |  |  |
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|  |  | **Annexure-B** |
| **State/UT-wise report on persons convicted under The Registration of Foreigners Act, 1939 & The Foreigners Act, 1946 during 2018** | | |
| **S. No.** | **State/UT** | **Persons Convicted** |
| 1 | Andhra Pradesh | 0 |
| 2 | Arunachal Pradesh | 0 |
| 3 | Assam | 13 |
| 4 | Bihar | 1 |
| 5 | Chhattisgarh | 0 |
| 6 | Goa | 20 |
| 7 | Gujarat | 0 |
| 8 | Haryana | 14 |
| 9 | Himachal Pradesh | 13 |
| 10 | Jammu & Kashmir | 11 |
| 11 | Jharkhand | 0 |
| 12 | Karnataka | 15 |
| 13 | Kerala | 3 |
| 14 | Madhya Pradesh | 1 |
| 15 | Maharashtra | 7 |
| 16 | Manipur | 27 |
| 17 | Meghalaya | 23 |
| 18 | Mizoram | 10 |
| 19 | Nagaland | 1 |
| 20 | Odisha | 0 |
| 21 | Punjab | 0 |
| 22 | Rajasthan | 7 |
| 23 | Sikkim | 1 |
| 24 | Tamil Nadu | 15 |
| 25 | Telangana | 0 |
| 26 | Tripura | 0 |
| 27 | Uttar Pradesh | 3 |
| 28 | Uttarakhand | 0 |
| 29 | West Bengal | 661 |
|  | **TOTAL STATE(S)** | **846** |
| 30 | A&N Islands | 5 |
| 31 | Chandigarh | 0 |
| 32 | D&N Haveli | 0 |
| 33 | Daman & Diu | 0 |
| 34 | Delhi | 1 |
| 35 | Lakshadweep | 0 |
| 36 | Puducherry | 0 |
|  | **TOTAL UT(S)** | **6** |
|  | **TOTAL (ALL INDIA)** | **852** |
| Source: NCRB | |  |
| Note: Some clarifications are pending from West Bengal, Assam, Arunachal Pradesh, Meghalaya & Sikkim for the year 2018. | | |